

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20265 of 2019

[Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-1150-2018 dated 04/01/2019 passed by Commissioner of Central Tax, Central Excise and Customs (Appeals), COCHIN.]

M/s. K Lakshmanan & Co.,
Chooralpoyka,
Kottiyam,
KOLLAM – 691 571
KERALA

Appellant(s)

VERSUS

**Commissioner Of Central Tax &
Central Excise**

Trivandum Commissionerate
TRIVANDRUM – 695 001.
Kerala

Respondent(s)

Appearance:

None for the Appellant.

Shri H. Jayathirtha, Superintendent, Authorised Representative for the Respondent.

**CORAM: HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20442 / 2023

Date of Hearing: 25/05/2023

Date of Decision: 25/05/2023

PER: DR. D. M. MISRA

None appeared for the appellant. Learned Authorised Representative for the Revenue submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge

Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in Open Court.)

(DR.D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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